



2026:AHC:31875

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2084 of 2026

Kailash Nath

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hari Om Sahu, Vivek Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vivek Singh, learned counsel for the petitioner and Sri V. K. Srivastava, learned Standing Counsel for the State.
2. The grievance of the petitioner is that he was appointed to the post of Village Panchayat Officer on 15.06.1995 and thereafter superannuated on 31.03.2025; however, the writ petitioner has not been paid his post-retiral benefits, including pension, GPF, gratuity, leave encashment, etc.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no. 3, District Panchayat Raj Officer, Mirzapur.
4. Considering the submissions so made across the Bar, the writ petition stands ***disposed of*** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3/District Panchayat Raj Officer, Mirzapur, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

(Vikas Budhwar,J.)

February 12, 2026

Sushma